

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA NO.2472/2013**

NEW DELHI THIS THE 25<sup>TH</sup> DAY OF MAY, 2016

**HON'BLE SHRI P.K. BASU, MEMBER (A)  
HON'BLE DR B.A. AGRAWAL, MEMBER (J)**

Hari Sadan,  
Ex-helper Khalasi,  
Under Senior Section Engineer(Signals),  
Tughlakabad, New Delhi. ...Applicant

(By Advocate: Mr. H.K. Bajpai for Ms. Meenu Mainee)

**VERSUS**

Union of India & Ors: through

1. General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi. ...Respondents

(By Advocate: Mr. P.K. Yadav)

**ORDER (Oral)**

**HON'BLE SHRI P.K. BASU, MEMBER (A):**

Learned counsel for the respondents states that while they have revised the pensionary benefits of the applicant regarding differences of DCRG, leave encashment and also issued revised PPO, the applicant has not approached the respondents' office. In

fact on the last date, none had appeared on behalf of the applicant. Learned proxy counsel for the applicant states that he has attempted to contact the applicant but failed. Admittedly, the applicant is no longer interested in pursuing the matter. The OA is dismissed in default for non-prosecution.

**(Dr. B.A. Agrawal)**  
**Member (J)**

**(P.K. Basu)**  
**Member (A)**

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